

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT COURTS,
NEW DELHI.**

CC No. 278/19

CBI Vs. A. K. Rajput & Ors.

11.08.2020

Present:- Dr. Jyotsna Sharma, Ld. PP for CBI.
Sh. Naresh C. Sharma, Ld. counsel for A-5 & A-6.

Present proceedings have been taken up through Video Conference which has been hosted by Court Reader Sh. Virender Yadav.

Sh. S.P. Ahluwalia, **Ld.** Counsel for A-1 to A-4 conveyed to the court Reader that he was not informed about today's date as the date fixed in the matter. **It needs a highlight that the next date of hearing in all matters have always been in the public domain, having been regularly uploaded on the Delhi District Courts website. It is the responsibility of the respective Counsels to keep a note of the next date of hearing.**

Arguments have already been addressed at length on the point of Charge. The matter was listed on 17.3.2020 for clarifications. However, since the record of the case is quite bulky, some more time was required to scan the same. The matter was then adjourned to 14.4.2020 but by then the functioning of the courts had been restricted due to spread of Covid-19. Thereafter, the matter was adjourned vide *en-bloc* adjournment order for 12.5.2020, 10.6.2020, 9.7.2020 and for today i.e. 11.8.2020.

Today, the matter has been taken up in terms of Order No. 26/DHC/2020 dated 30.7.2020 issued by the Hon'ble High Court of Delhi for hearing all the matters listed before the Court.

Since the physical functioning of the courts has not resumed, Ld. PP for CBI is directed to make efforts prepare e-challan in a pen drive and to handover the same within 3 weeks from today, to the Reader of the court.

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For the purpose of preparing e-challan, the IO is advised to get a scanner to the court premises so that the entire record of the case can be scanned and copy of the same can also be provided to Ld. Counsel for the accused persons.

Put up again on 1.9.2020, to be taken up through Video Conference in case physical functioning of the district courts does not resume by the next date of hearing.

(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADCC/New Delhi/11.08.2020